



The Tamil Nadu State Agricultural Council (Repeal) Act, 2011

Act 31 of 2011

Keyword(s):

Agricultural Council, repeal

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 370]

CHENNAI, FRIDAY, SEPTEMBER 30, 2011
Purattasi 13, Thiruvalluvar Aandu-2042

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 28th September 2011 and is hereby published for general information:—

ACT No. 31 of 2011.

An Act to Repeal the Tamil Nadu State Agricultural Council Act, 2009.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu State Agricultural Council (Repeal) Act, 2011.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu
Act
19 of 2009.

2. The Tamil Nadu State Agricultural Council Act, 2009 is hereby repealed.

Repeal.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.